

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (L) No. 3257 of 2011

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Rajkeshwar Das Petitioner

Versus

Union of India & Another Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. Subodh Kumar Pandey, Advocate.
For the Respondent No.2: Mr. Nipun Bakshi, Advocate.

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05/09.09.2021.

Heard, learned counsel for the petitioner, Mr. Subodh Kumar Pandey and learned counsel for the respondent no.2, Mr. Nipun Bakshi.

Learned counsel for the petitioner has submitted that one last indulgence may be granted to the petitioner by fixing this case on 16.09.2021.

Learned counsel for the respondent no. 2 has no objection.

Put up this case on 16.09.2021.

It is made clear that no further adjournment shall be granted in this case on any ground.

(Kailash Prasad Deo, J.)

Sunil/-